

6 lakhs was imposed on the company. May I know why this case has been referred to the CBI, whether it is for the same offence for which a penalty has been levied or there is any new offence which has come to light?

SHRI BHANU PRATAP SINGH: As I have said earlier, formerly, the view was taken that this was merely a question relating to the evasion of excise duty. But when the matter came to my notice, I found that the company was also guilty of submitting false returns to the Government. Therefore, I have sent the case to the CBI.

Agitation by F.C.I. employees from May, 1978

SHRI BHAGAT RAM.

*1024. **SHRI RAJ KESHAR SINGH:**

Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether 64000 employees of the FCI have decided to launch a work to rule agitation from 1st May, 1978, to press their demands for restoration of trade union rights;

b) whether a memorandum in this behalf was submitted to the Government and what are the main demands mentioned therein; and

(c) action taken or proposed to be taken to redress the grievances of the employees?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH): (a) to (c). A statement is laid on the Table of the Sabha.

Statement

(a) to (c). The Food Corporation of India Employees Union and its affiliate body Bhartiya Khadya Nigam Karamchari Sangh (North Zone) had

given a notice to launch work-to-rule agitation in the North Zone from 1st May 1978 and throughout the country from 8th May 1978. Their main demands relate to restoration of trade union rights, reinstatement of employees terminated during Emergency, review of service conditions, improvement in house rent allowance, provision of better promotional avenues for Category-IV staff, payment of bonus etc.

A comprehensive revision of pay scales and service conditions of the employees of the Food Corporation of India were affected two years ago. Whenever any demands for further improvement in pay scales and service conditions are made, they are considered by the management of the FCI which is an autonomous Corporation and also by the Government if necessary. In regard to demand of the employees for better promotional avenues for Category-IV staff, the management of the Corporation feel that promotion quota having already been raised from 10 per cent to 20 per cent, any further increase would not be desirable. The demand for ex-gratia payment in lieu of bonus for the year 1975-76 has not been found acceptable in view of the likely repercussions on other similarly situated public sector undertakings. The scales of house rent allowance sanctioned for FCI employees are already much better than those admissible to Government servants and employees of several other public sector undertakings. So far as the demand relating to restoration of trade union rights is concerned, Labour Ministry have already started the process of verification of membership which is necessary for according *de jure* recognition. Meanwhile, the management is already having *de facto* dealings with the Unions on an informal basis. The services of about 75 employees were terminated during the Emergency. These cases have been reviewed by the Corporation and

19 of these employees have been offered fresh employment. The remaining case involved misconduct/lapses of a more serious nature and therefore it was not considered appropriate to reappoint these persons. Some of these cases are pending in Courts of Law also.

श्री भगतराम : स्पीकर साहब, मैं आपके द्वारा मिनिस्टर साहब से पूछना चाहता हूँ कि क्या जो एमर्जेंसी के दौरान बर्कस को विक्टिमाइज किया गया था या रिट्रेच किया गया था, उनका अभी तक वापस क्यों नहीं लिया गया है जब कि दूसरे डिपार्टमेंट के वापस लिया जा चुका है या लिया जा रहा है ?

श्रीर दूसरा सवाल मेरा यह है कि क्या एफ० सी० आई० की एम्प्लॉइड यूनियन ने एफ०सी०आई० में जो भ्रष्टाचारी प्रफसर हैं या जो भ्रष्टाचार फैला हुआ है उसके बारे में किसी पार्लियामेंट के मेम्बरों के ग्रुप द्वारा इनक्वायरी की मांग की है ? यदि हाँ, तो मंत्री महोदय का उसके बारे में क्या विचार है ?

श्री भानु प्रताप सिंह : पहला यह कि जो लोग इमरजेंसी पीरियड में निकाल दिये गये थे उनको पुनः क्यों नहीं लिया गया, इस विषय में मैं यह कहना चाहता हूँ कि कुछ लोग तो वह हैं जो पहली इमरजेंसी भी उस काल में निकाले गये थे, और बाबजूद इसके हमने केंसेज को रिज्यू किया है और 73 लोग जो निकाले गये थे उनमें से 19 लोगों को नौकरी वापस देने की बात कही गई है। कुछ केंसेज सच-मुचि हैं। बाकि केंसेज बाबलैस और ऐवोल्ड कर्नर के हैं उनके बारे में हमने

सब किया है कि इनको वापस लेना उचित नहीं है।

जहाँ तक दूसरा सवाल है कि क्या कोई पार्लियामेंटरी सब-कमेटी इस पर जांच करेगी तो मेरा निवेदन है कि एक कमेटी श्रीन पब्लिक अन्डरटैकिंग्स है उसने 1977 में एफ० सी० आई० की जांच की थी। और आवश्यकता हो तो वही कमेटी श्रीन पब्लिक अन्डरटैकिंग्स पुनः एफ० सी० आई० की कार्यवाही को देख सकती है। कोई विशेष प्रलय से सब कमेटी बनाने की आवश्यकता बार-बार नहीं होती।

श्री भगतराम स्पीकर साहब, मेरे सवाल का जबाब नहीं आया। पहलले साल में मैंने यह पूछा था कि जो इमरजेंसी में नौकरी से निकाले गये हैं उनमें से ट्रेड यूनियन के कितने बर्कस हैं जिनको वापस नहीं लिया गया है ? दूसरे सवाल में मैंने यह पूछा था कि एम्प्लॉइड यूनियन ने एफ० सी० आई० की बैटर फर्मानिंग के लिये पार्लियामेंट मेम्बर्स के ग्रुप से जांच की मांग की है। तो उसके बारे में मंत्री जी का क्या विचार है ?

MR SPEAKER. He has answered both the questions. Please come to your second supplementary question. Have you any more supplementary question to be asked? Both these questions have been answered. You may not be satisfied with the answer.

श्री भगतराम : क्या मंत्री महोदय यह आवश्यक समझते हैं कि जो भ्रष्टाचार एफ० सी० आई० में फैला हुआ है उसके प्रीवर्ली जांच करायी जाये पार्लियामेंट के मेम्बरों द्वारा ?

श्री भानु प्रताप सिंह : मैंने बताया कि पार्लियामेंटरी कमेटी बनाने की कोई आवश्यकता नहीं है क्योंकि कमेटी घोन पब्लिक ग्रन्डरटिकिंग्स है जो सारे ग्रन्डर-टिकिंग्स की देख रेख कर सकती है। एफ० सी० आई० को भी देख सकती है, और मुझको कोई आपत्ति नहीं होगी अगर पुनः वह कमेटी ग्रीन पब्लिक ग्रन्डरटिकिंग्स एफ० सी० आई० के कारनामों को देखे।

श्री भगत राम : जो इमरजेंसी के दौरान एफ० सी० आई० के मुलाजिम टर्मिनेट किये गये हैं उनमें से ट्रेड यूनियन के वर्कर्स या लीडर्स कितने हैं ?

MR. SPEAKER: Out of the terminated persons, how many are trade union leaders?

श्री भानु प्रताप सिंह : इसके लिये नोटिस चाहिये। लेकिन मैंने कहा कि 73 लोग निकाले गये थे उनमें से कुछ ले लिये गये हैं, और जो नहीं लिये गये हैं उन पर ऐसाल्ट या वायलेंस के चार्ज हैं, इसलिए नहीं लिये गये।

श्री अनन्त राम जायसवाल : कर्म-चारियों की मुख्य शिकायत क्या है और उनको पूरा करने के लिये सरकार ने क्या कार्यवाही की है ?

MR. SPEAKER: That does not arise out of this question.

I shall go over the question list again.—

I have gone over the list now. The Question List is over.

WRITTEN ANSWERS TO QUESTIONS

Irrigation Projects in Chhotanagpur and Dhanbad

*1009. SHRI A. K. ROY: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) the irrigation projects completed and continuing in the Chhotanagpur in general and Dhanbad district in particular and the acreage of land benefited and going to be benefited by that;

(b) whether it is a fact that the percentage of cultivable land under irrigation in the tribal areas of Chhotanagpur is much less than the average in Bihar and India; and

(c) if so, details thereof and steps taken by Centre to improve the position?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) A statement showing the irrigation projects completed and continuing in Chhotanagpur area including Dhanbad district, ultimate irrigation potential and potential achieved upto March, 1978 is attached.

(b) and (c). The irrigated area in Chhotanagpur south and north Division is 7.3 per cent of the gross cultivated area for major/medium projects. The figure for area under minor irrigation schemes is not readily available. The percentages for gross irrigated area to gross cultivated area are 28.1 per cent for Bihar and 25.5 per cent for all-India.

The potentialities of irrigation development in Chhotanagpur area are comparatively less as surface water available in this region is limited unlike that available in North Bihar. Further, ground water potential is